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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ; HYDERABAD BENCH
AT HYDERABAD

O.A.No.888/94

Date of Order : 27.7.94

BETWEEN:

Panyam Babu Veera Prasad

-. Applicant.

A N D

1. Union of India represented by
Secretary, Ministry of Personnel
and Training, New Delhi.

2. Union Public Service Commission
represented by its Secretary,
Dholpur House, New Delhi.

3. Union of India represented by
Secretary, Ministry of Welfare,
New Delhi.

.. Respondents.

Counsel for the Applicant

.. Mr.J.Sudheer

Counsel for the Respondents

.. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

P. J.

I AS PER HONOURABLE JUSTICE SHRI V. NEELADRI RAO,
VICE-CHAIRMAN I

Heard Shri J. Sudhèer, learned counsel
for the applicant and also Shri N.R. Devaraj,
learned Sr. Standing counsel for the Respondents.


2. Admit.

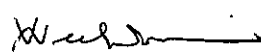
This OA was filed praying for a direction
to the Respondents to relax the age of OBCs
also upto 33 years just as it is being relaxed
in regard to the SCs/STs for otherwise it will
be discriminatory and violative of articles
14 & 16(4) of the Constitution.

3. The applicant alleged that he submitted
his application in time for Engineering Services
Examination, 1994. But the application of the
applicant was rejected on the ground that he
crossed 28 years by the cut off date as per
the memo. No. ESE'94/R.No. 48205/E.VII dated
18-7-94

4. For the reasons ^{stated} as per Interim Order
dated 8-2-94 in OA 131/94, the 2nd Respondent
is required to send the Hall Ticket to the
applicant if he is a OBC and if he has not
crossed 33 years of age by the cut off date
i.e. 1st August, 1994. But his result should
not be announced until further orders. The
applicant has given his registration No. as
48205. (The learned counsel for the applicant
submitted that this order ^{would} ~~should~~ be delivered
to Respondent 2 by Speed post at party's cost.

C.C. today


(R. RANGARAJAN)
Member (Admn.)


(V. NEELADRI RAO)
Vice-Chairman

Dated the 27-7-94
Open court dictation

C.C. today
27/7/94

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN : M (ADEN)

DATE: 27-7-1994

ORDER/JUDGMENT

M.A.No./R.A/C.A.No.

in
C.A.No. 888/94
(T.A.No. (W.P.NO)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

[Signature]
27/7/94

pvm

